1299

to reach the border on this side 1 the result was that by the time some kind of force was sent, there was nobody there. This kind of thing has happened, and perhaps the hon. Member is right with regard to certain Tibetans claiming certain rights in the matter of collection of revenue in the past. But now that we are putting up a more effective system of Administration on the border—check posts, etc.—that is less likely to happen.

Mr. CHAIRMAN: Question hour is over.

WRITTEN ANSWERS TO QUES TIONS

TRADE RELATIONS WITH CHINA

- †*73. Dr. RAGHUBIR SINH: (a) will the PRIME MINISTER be pleased to state whether the trade relations between India and Sinkiang (China) have improved lately?
- (b) What decision Government have taken about the retention or otherwise of the office of the Indian Consulate-General at Kashgar?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA): (a) The situation continues to be the same as before;

(b) the question of the future of our Consulate-General in Kashgar is still under consideration.

TEA INDUSTRY

- ‡*40-A. SHRI S. N. MAZUMDAR: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether the West Bengal Government have made any representation Government on the to the Central problems of the tea industry in West Bengal; and
- (b) if so, whether it includes any suggestion regarding the supply of subsidised foodgrains to the labourers in the tea gardens?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) Yes.

(b) Yes.

† Postponed from 27th November 1952 t Transferred from the list of upstarred questions for 8th December 1952.

ARREST OF AN ASSISTANT DIRECTOR'S AT' KANPUR

*181: BABU GOPINATH SINGH: Will the Minister for Commerce and INDUSTRY be pleased to state:

- (a) If it is a fact that an Assistant Director of Central Enforcement Directorate was arrested in Kanpur in the year 1951 by the District Magistrate of Kanpur on a charge of having accepted an illegal gratification Rs. 10,000; and
- (b) whether the prosecution of the accused was dropped after all the necessary evidence had been collected, if so, for what reasons?

THE MINISTER FOR COMMERCE: (SHRI D. P. KARMARKAR): (a) Yes.

(b) It was decided not to prosecute the officer as the evidence was not considered sufficient to launch a prosecution. It may be added that a departmental enquiry has been ordered.

REHABILITATION OF REFUGEES FROM BURMA

- 42. SHRE E. K. IMBICHIBAVA: Will the Prime Minister be pleased to . state:
- (a) the amount paid to refugees from Burma as allowance for their rehabilitation:
- (b) the amount disbursed in Malabar under that account;
- (c) the number of refugees who have returned the amount and the total amount so returned;
- (d) the number of officers appointed to recover the money and the annual expenditure on such officers;
- (e) whether Government are incurring any loss considering the amount returned every year and the amount spent on the officers appointed for that purpose; and
- (f) whether Government have received any representation from refugees for declaring the amount as free aid to the refugees, and if so, the action taken thereon?

PRIME MINISTER AND . MINISTER FOR EXTERNAL FAIRS (SHRI JAWAHARLAL NEHRU) ::

(a) Rs. 7,17,97,900.